

**GOVERNMENT OF INDIA
STEEL
LOK SABHA**

STARRED QUESTION NO:185
ANSWERED ON:21.07.2014
ACCIDENTS IN STEEL PLANTS
Ali Shri Idris;Rao (Avnithi) Shri Muthamsetti Srinivasa

Will the Minister of STEEL be pleased to state:

- (a) the number of fatal accidents Reported in various Public Sector steel plants during each of the last three years and the current year along with the details of loss of life and property as a result thereof, plant-wise;
- (b) whether any inquiry has been conducted to identify the causes of such accidents and if so, the outcome thereof;
- (c) whether the maintenance of steel units has been outsourced and if so, the details thereof along with the mechanism in place to monitor maintenance works;
- (d) the average annual expenditure incurred on the maintenance of such steel plants; and
- (e) the safety measures taken/proposed to be taken by the Government to avoid recurrence of such fatal accidents?

Answer

THE MINISTER OF STEEL, MINES AND LABOUR AND EMPLOYMENT (SHRI NARENDRA SINGH TOMAR)

(a)to(e): A Statement is laid on the Table of the Lok Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) OF THE LOK SABHA STARRED QUESTION NO.185 FOR ANSWER ON 21/07/2014 TABLED BY SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI) AND SHRI IDRIS ALI, MEMBERS OF PARLIAMENT REGARDING ACCIDENTS IN STEEL PLANTS.

(a) There are two steel manufacturing public sector undertakings, namely, Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL). A statement showing details of fatal accidents which occurred in different public sector steel plants of the Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL) during the relevant period is annexed.

There has been no significant loss of property on account of these accidents in steel plants of SAIL. In RINL, in one major accident on 13.06.2012, damage of property is estimated at about Rs.8.71 crore.

(b) Yes, Madam. All fatal accidents are investigated by Plant level enquiry committee which ascertains the causes of such accidents and suggests measures for preventing recurrence. In serious accident cases, High Level Inquiry is ordered by the Ministry in addition to the Plant Level Inquiry and Inquiry ordered by the State Government/Local authorities. The recommendations of the enquiry committees are implemented, monitored and reviewed at appropriate levels in Plants/ units for their timely compliances.

(c) Most of the maintenance work is carried out in-house by the respective maintenance divisions of the various units. However, some of the maintenance work in the steel plants of SAIL and RINL have been outsourced following the due procedure. In each of the plant / unit, there is a dedicated set up for maintenance. There are standard maintenance practices in each plant / unit and annual maintenance plan is prepared for each plant / unit. Implementation of such plan is regularly monitored at various levels.

(d) The average annual expenditure on maintenance of different plants (including expenditure incurred on stores and spares & on employee benefits & remuneration towards Repairs & Maintenance) of SAIL and RINL during the years 2011-12 to 2013-14 was about Rs. 6165 crore and Rs.868.54 crore respectively.

(e) Both SAIL and RINL have taken a number of measures to avoid occurrence of accidents. These measures, inter alia, include adherence to maintenance schedule, strict adherence to safety procedures, regular inspection, training and awareness on safety, conduct of safety audit, enforcing use of personal protection equipments and proper implementation of emergency plan prepared as per the provisions of the Factories Act, 1948.